

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 309

IA-441/2021

In

IB-1097(ND)/2020

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd.

Vs

Tarun Kapoor

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 09.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the ASREC : Mr/Ms. Chandni Sadana Advocate

For the RP : Mr. Kamal Agarwal Resolution Professional

For the Respondent : Mr. Prateek Gupta, Advocate.

ORDER

IA-441/2021:-

Learned Counsel appearing for the Respondent/Personal Guarantor has submitted that objections to the report filed by the Resolution Professional have already been filed but the same is not available on DMS portal. He shall take steps to bring the objections on record within three days and serve a copy of the objections to the Learned Counsel appearing for the Resolution Professional.

List the matter on **22.02.2024** for arguments.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**